

**Notifications under Essential commodities Act**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : On behalf Shri M.S. Guruswamy, I beg to lay on the Table a copy each of the following Notifications under sub-section(6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1968, published in Notification No. G. S. R. 781 in Gazette of India dated the 25th April 1968.
- (ii) G. S. R. 829, published in Gazette of India dated the 1st May, 1968, rescinding the Madhya Pradesh Teora Flour Besan (Export Control) Order, 1968. [Placed in Library. See No. LT-1239/68].

**Notifications under Central Excises and Salt Act etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 etc. ;
  - (i) The Central Excise (First Amendment) Rules, 1968 published in Notification No. G.S.R. 742 in Gazette of India dated the 20th April, 1968.
  - (ii) The Central Excise (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 763 in Gazette of India dated the 27th April, 1968. [Placed in Library. See No. LT-1240/68].
- (2) (i) A copy of the Uttar Pradesh Sales Tax (Amendment) Act, 1968 (President's Act No. 11 of 1968) published in Gazette of India dated the 6th April, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of

Powers) Act, 1968 (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the Act mentioned above (Hindi and English versions). [Placed in Library. See No. LT-1241/68].

**Notification under Industrial Disputes Act**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table—

- (1) (i) A copy of Notification No. 1300-I.R./IR/IA-1(A)/64-Pt. dated the 2nd March, 1968 published in the Calcutta Gazette adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1242/68].
- (2) A copy of Notification No. S.O. 1471 published in Gazette of India dated the 27th April, 1968 adding 'Service in the Uranium Industry' to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act. [Placed in Library See No. LT-1243/68].
- (3) (i) A copy of Notification No. 3089-I.R./IR/IR/4/65 published in the Calcutta Gazette dated the 21st September, 1957, making certain amendments to the West Bengal Industrial Disputes Rules, 1958, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

[Shri S. C. Jamir]

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1244/68].

**Notification under Government Savings Certificates Act**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Post Office Savings Certificates (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 821 in Gazette of India dated the 27th April, 1968, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-1245/68.]

12.40 hrs.

**RE. QUESTION OF PRIVILEGE**

SHRI RANGA (Srikakulam): May we have an assurance that you will be good enough to decide this matter whether you are going to allow privilege motion to be taken up or not, sometime tomorrow? You were pleased to say that you would like the session to be over tomorrow.

MR. SPEAKER: I cannot give a guarantee on the floor of the House.

श्री मधु लिमये (मुंगेर): आप किस आघार पर ठुकरा रहे हैं, यह विशेषाधिकार का प्रश्न है।

SHRI RANGA: It is a very important point. If the House is adjourning tomorrow, surely the House has a right to learn from you whether you will be good enough to consider this matter some time today or some time tomorrow and give your decision tomorrow before the House adjourns; otherwise, it would become infructuous.

SHRI BAL RAJ MADHOK (South Delhi): You have yourself admitted that it is a matter of urgent public importance. You have postponed the discussion of the motion to some later date. But surely the

Privilege Motion can be taken up before the House adjourns.

MR. SPEAKER: Let me see. Leave it to me. (Interruptions)

SHRI NATH PAI (Rajapur): The ruling stands; whatever is the ruling it stands. (Interruptions)

श्री मधु लिमये: यह बहुत गम्भीर मामला है। तीन दिन हो गये हैं, अब मैं और इन्तजार नहीं करना चाहता। आप मेरी बात को सुन लें। यह बुनियादी अधिकारों का सवाल है। आप मुझे माफ कीजिये और बात सुन लीजिये, उसके बाद कोई निर्णय दीजिये।

MR. SPEAKER: I may not admit it, I cannot guarantee that I will admit it. As Mr. Ranga suggested, I will give my ruling tomorrow.

श्री मधु लिमये: मैं आपकी रूलिंग को चुनौती नहीं करता हूँ। इसमें सब-जुडिस का कोई सवाल नहीं है। मैं नियम 224 का हवाला देना चाहता हूँ।

MR. SPEAKER: I am not prepared to argue.

श्री मधु लिमये: आप किस बिना पर इसको ठुकरा सकते हैं। इसमें फन्डीशन्स दी हुई हैं। इसमें सब-जुडिस की कोई बात ही नहीं है। आप मेरी बात को सुन लीजिये। इसमें देश के सम्मान का सवाल है। मैं सारे भारतवर्ष की ओर से बोल रहा हूँ। इसमें किसी दल का सवाल नहीं है। मैं नियम 224 पढ़ना चाहता हूँ।

MR. SPEAKER: I will see whether I can admit it or not. I will give my ruling tomorrow.

Now, the secretary.

SHRI H. N. MUKERJEE (Calcutta North East): How do you brush this aside? This is a privilege motion.